

(e) if so, the time by which it is likely to be set up?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (c). Yes, Sir, in Assam there are five spinning mills and one weaving mill, in Meghalaya there is one processing unit and in Manipur there is one spinning mill.

(d) There is no proposal under consideration with Government of India.

(e) Question does not arise.

[*Translation*]

Loans for Farmers

7068. SHRI VILASRAO NAG-NATHRAO GUNDEWAR: Will the Minister of FINANCE be pleased to state:

(a) whether the amount of loan advanced to farmers by the nationalised/co-operative banks as per the directions of the NABARD for digging wells or other agricultural/irrigation purposes like laying of pipe lines etc. is very limited;

(b) if so, whether the Union Government propose to increase the amount of such a loan;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) The national Bank for Agriculture and Rural Development (NABARD) have reported that their guidelines do not impose any restrictions on the amounts of loans given to farmers by nationalised/co-operative banks for digging wells and other agricultural works. Term loans granted to farmers for development of irrigation potential like construction of well are considered as direct finance to agriculture and therefore form a part of priority sector advances.

(b) to (c). The unit cost for each purpose

in agriculture and allied activities, is flexible to suit the genuine requirements. As regards the total quantum of loan that may be availed of by an individual farmer, NABARD has not fixed any ceiling. The need for escalation/revision in unit costs are examined at half-yearly intervals by the Standing Committee constituted for the purpose and it is a continuing process. The revised unit costs are advised to all the financing banks.

Family Courts in Maharashtra

7069. SHRI VILASRAO NAG-NATHRAO GUNDEWAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of family courts functioning in Maharashtra and the number of cases disposed of by these courts during 1990 and 1991 so far;

(b) whether the Government have received a memorandum from the lawyers for winding up these courts; and

(c) if so, the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c). According to the information received in January, 1990, family courts have been established at Pune and Bombay in the State of Maharashtra. The court at Pune consists of 4 Judges and that at Bombay consists of 5 Judges. The detailed information is being collected and will be laid on the Table of the House.

Loans for Development Projects in Maharashtra

7070. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of FINANCE be pleased to state:

(a) the amount of loans given by the